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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA No.972/92.

Dt. of Order:5-11-92.

T.Prameela Devi

....Applicant

Vs.

1. The Asst. Superintendent of
Post Office, Nellore Division,
Nellore.

2. The Senior Superintendent of
Post Offices, Nellore Division,
Nellore.

....Respondents

-- -- --

Counsel for the Applicant : Mr.D.Suresh Kumar

Counsel for the Respondents : Mr.N.V.Ramana, Addl.CGSC

CORAM:

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Single Bench delivered by Hon'ble
Sri C.J.Roy, Member (J)).

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Heard both sides. The applicant was appointed on
padugu padu, Nellore District,
11-12-90 as E.D.B.P.M. as per Annexure-1 on provisional basis.

Now she claims that a fresh notification for regular appointment was issued and the interviews are likely to be held on 13-11-92. While so her services were terminated by memo dt.21-8-92. On her being terminated, the applicant made a representation to the Respondents on 9-10-92.

2. Since the matter has not been disposed of by the Respondents, this C.A. is hit by section 20 of A.T.Act, 1985.

Hence both the counsel submit jurisdiction to this Single

M

Bench to dispose of the O.A. with directions. Accordingly the Respondents are directed to dispose of the representation made by the applicant in accordance with rules within one month from the date of communication of this order. If the applicant still feels aggrieved by the order passed by the Respondents, she will be at liberty to approach this Tribunal afresh. With these direction the O.A. is disposed-of at the admission stage itself with no order as to costs.

W.B.
(C.J.ROY)
Member (J)

Dated: 5th November, 1992.
Dictated in Open Court.

20/11/92
Deputy Registrar (J)

avl/

To

1. The Assistant Superintendent of Post Office,
Nellore Division, Nellore.
2. The Senior Superintendent of Post Offices,
Nellore Division, Nellore.
3. One copy to Mr. D. Suresh Kumar, Advocate F.7, B-11, MIG II
A.P.H.B.? Baghlingampally, Hyderabad.
4. One copy to Mr. N. V. Ramana, Addl CGSC.CAT.Hyd.
5. One spare copy.

pvm.

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TYPED BY  COMPARED BY
CHECKED BY  APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
M (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 5 -11 -1992

ORDER/JUDGMENT:

R.A. /C.A. /M.A. No

in

O.A. No. 972/92 ✓

T.A. No.

(wp. No)

Admitted and interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs

Central Administrative Tribunal

DESPATCH

23 NOV 1992

HYDERABAD BENCH

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